

**IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION**

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 5447 OF 2015

WITH

CRIMINAL MISCELLANEOUS PETITION NO. 11144 OF 2015

(Application for exemption from filing official translation)

Vijai Prakash

... Petitioner(s)

VERSUS

State of Uttar Pradesh

... Respondent(s)

REVISED OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 8th July, 2015 when the Court was pleased to pass the following order:

"Delay is condoned.

Issue notice.

**Liberty to serve the Standing Counsel for the
State of U.P. is granted."**

Accordingly Show Cause Notice was issued to the sole Respondent/State through registered post A.D. as well as dasti through Counsel for the Petitioner to be served on Standing Counsel for the State of Uttar Pradesh on 5th August, 2015.

Mr. M.R. Shamshad, Advocate has on 21st August, 2015 filed Vakalatnama/Appearance on behalf of sole Respondent/State.

Service of Show Cause Notice is complete.

The matter above mentioned was listed before the Court of Registrar on 29th January, 2016 when the following order was passed :

"The Ld. Counsel for the sole respondent has failed to file the counter affidavit within the period stipulated under the rules. Viewed, in that context, the matter shall be processed for listing before the Hon'ble Court, under the rules."

It is submitted that Counsel for the sole Respondent has on 26.8.2016 filed Counter Affidavit in the form of paper books. Copy of the same is circulated herewith for kind perusal of the Hon'ble Court.

The matter above-mentioned is listed before the Hon'ble Court with this revised office report.

DATED this the 30th day of August, 2016.

ASSISTANT REGISTRAR

COPY TO:

1. Mr. Ranjit Kumar Sharma, Advocate
Library No.ii, Supreme Court of India
2. Mr. M.R. Shamshad, Advocate
221, Lawyer's Chambers,
C.K. Daphtary Block, S.C.I.

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ASSISTANT REGISTRAR